

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 572 OF 2015

Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act, 1961 against the Order made in I.T.A.No.1205/Hyd/2012, dated 25-02-2015 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad for the Assessment Year 2008-09, preferred against the Order made in ITA No.337/ITO 3(1)/CIT(A)-IV/11-12 dated 31-05-2012 on the file of the Commissioner of Income Tax, Appeals IV, Hyderabad preferred against the Order made in PAN/GIR No.AAFCS7501L, dated 12-12-2011 on the file of Income Tax Officer, Ward 3 (1), Hyderabad.

Between:

The Pr. Commissioner of Income Tax (Central), Hyderabad

...Appellant

AND

M/s. Sentini Technologies Pvt Ltd., (PAN AAFCS7501L) Plot No. 229, Road No. 60, Jubilee Hills, Hyderabad - 500034

...Respondent

**Counsel for the Appellant : Ms B Sapna Reddy, Junior Standing
Counsel representing Mr JV Prasad, Senior Stading Counsel for Income Tax
Department**

Counsel for the Respondent : Mr Shaik Jeelani Basha

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.572 of 2015

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. Shaik Jeelani Basha, learned counsel for the respondent.

2. Learned Junior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad
2. The Commissioner of Income Tax, Appeals IV, Hyderabad
3. The Income Tax Officer, Ward 3 (1), Hyderabad
4. One CC to Mr JV Prasad, Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Mr Shaik Jeelani Basha, Advocate [OPUC]
6. Two CD Copies

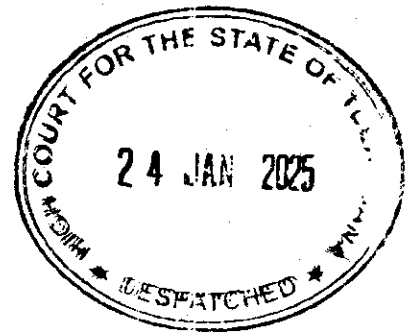
VA/gh
Kf

HIGH COURT

DATED:31/12/2024

JUDGMENT

ITTA.No.572 of 2015



**DISMISSING THE ITTA AS
WITHDRAWN**

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